

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.17770/2024

(Arising out of impugned final judgment and order dated 19-07-2024 in PIL(L) No.14887/2024 passed by the High Court of Judicature at Bombay)

ASSOCIATION OF INDIAN SCHOOLS

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With IA No. 174909/2024 - EXEMPTION FROM FILING O.T.)

Date : 09-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vikram B. Trivedi, Adv.
Ms. Suchitra Valjee, Adv.
Mr. Nagarkatti Kartik Uday, AOR
Ms. Rajvi Shah, Adv.
Mr. Sanidhya Kumar, Adv.
Ms. Misha Rohatgi, Adv.
Ms. Riya Dhingra, Adv.

For Respondent(s) Ms. Jayna Kothari, Sr. Adv.
Ms. Aparna Mehrotra, Adv.
M/s. Radiam Law

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar